

(2018) 08 P&H CK 0247

In the Punjab And Haryana At Chandigarh

Case No : First Appeal From Order No.3969 Of 2012

Jaswinder Kaur and others

APPELLANT

Vs

Som Nath and others

RESPONDENT

Date of Decision : 21-08-2018

Acts Referred:

Citation : (2018) 08 P&H CK 0247

Hon'ble Judges : B.S. WALIA, J

Bench : Single Bench

Advocate : Ekta Thakur, M.B. Jain

Final Decision : Allowed

Judgement

Sr. No., Heads, "Amount assessed by the
Tribunal", "Amount assessed by the
Court

1., Income, Rs. 5000/-, Rs. 8820/-

2., Future Prospects, NIL, "40% of Rs. 8820/- = Rs.
3528/-

3., Total Income assessed, Rs. 5000/-, "(Rs. 8820/- + Rs. 3528/-)
= Rs. 12,348/-

4., Multiplier applied, 16, 16

5., "D e d u c t i o n (towards
personal expenses of

deceased)", "1/4th of Rs. 5000/- = Rs.

1250/-", "1/4th of Rs. 12,348/- = Rs.

3087/-

6.,Dependency (Annual),"(Rs. 5000/- - Rs. 1250/-) =
Rs. 3750/- (per month) Rs.

3750/- x 12 = Rs. 45,000/-,"(Rs. 12348/- - Rs. 3087/-)
= Rs. 9261/- (per month)

Rs. 9261/- x 12 = Rs.

1,11,132/-

7.,Compensation Awarded,"Rs. 45,000/- x 16 = Rs.

7,20,000/-,"Rs. 1,11,132/- x 16 = Rs.

17,78,112/-

8.,Loss of Consortium,NIL,"Rs. 40,000/-

9.,Loss of Estate,NIL,"Rs. 15,000/-

10.,Funeral Expenses,"Rs. 5,000","Rs. 15,000/-

11.,"Loss of Love and

Affection","Rs. 15,000",NIL

12.,Interest,6%,7.5%

,TOTAL,"Rs. 7,40,000/-","Rs. 18,48,112/-